

ACTION TAKEN / STATUS REPORT

MOST RESPECTFULLY SOWETH :

That the Hon'ble National Green Tribunal, Principal Bench vide order dated 24.03.2023 was pleased to pass an order in the above captioned matter and directed the Tree Officer / Dy. Conservator of Forest, North Division to file a action taken / status report regarding the matter within three months of this Order.

That, in compliance of the order of the Hon'ble Tribunal dated 24.03.2023, the office of the Tree Officer directed the Respondent No. 4 to submit the status report vide notice dated 02.05.2023 on compensatory plantation in which 10 nos. (Ten) of saplings not less than 6 feet was to be planted. Further, on 08.05.2023. The Copy of the notice is attached herewith as **ANNEXURE – A1.**

Respondent No. 4 after receiving the notice from the office of the undersigned has filed a status report along with the photographs. Furthermore, directions were given to the official from the office of the undersigned to visit the site where compensatory plantation was carried out by the Respondent No. 4 and an inspection was carried out on 06.06.2023.

That, on 07.06.2023, the observations were submitted by the inspecting officer that the Respondent No. 4 has duly planted 10 no. of saplings and

all of them are not less than 6 feet in height and he is taking proper care of the saplings, regarding proper watering and manure and in addition it was made sure that plantation is completely free from any type of concretization.

In furtherance, the Respondent No. 4 was directed by the office of the undersigned to take proper care of the compensatory plantation and not to fell, cut or prune any tree without proper/legal permission from the competent authority.

That, the undersigned undertakes to comply with any Order that will be passed by the Hon'ble Tribunal.

NEW DELHI

14.06.2023


TREE OFFICER DCF
(North Forest Division)



GOVT. OF NCT OF DELHI
DEPARTMENT OF FORESTS AND WILDLIFE
OFFICE OF THE DY. CONSERVATOR OF FORESTS (NORTH)
MGICCC, BAKTHAWARPUR ROAD, BAKOLI, ALIPUR, DELHI-110036

F.102/DCF(N)/Tree Offence/2022-23/ 3305

Dated: 02/05/23

NOTICE UNDER DPTA, 1994

Whereas, a tree offence case has been registered against illegal cutting of trees, at Plot No. D-88, Swaroop Nagar, Delhi-110042. As per order No. F.102/DCF(N)/Tree Offence/2022-23/2084-86, Dated: 12-09-2022 and you were directed to Plant 10 Saplings having height of not less than 6 feet in the same locality and maintain it for at least 5 years and in furtherance you were asked to file the compliance report of planted saplings along with photographs within 30 days of the abovementioned order, but no compliance report was submitted and in fact a compliance report was submitted by you on 30-11-2022 just prior to the case hearing before Hon'ble NGT. Now, therefore you are directed to immediately submit the compliance report of trees along with the photographs within 7 days from the issue of this letter. Failing which, as per rule 9 of DPTA Rule 1994, Rs. 57,000/- shall be recovered from you as cost of compensatory plantation for 10 saplings as directed by Hon'ble NGT of Delhi in order no. 696/2022 (I.A No. 114/2023) dated 24-03-2023.


Vipul Pandey (IFS)
Tree Officer & DCF
(North Forest Division)